

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO. 26/97

DATE OF ORDER : 8-10-1999.

Between :-

1. N.Sada Shiva Row	6. T.Prasad
2. K.Ashok Babu	7. V.Nagendararao
3. M.Gopala Krishnarao	8.D.Dharmarao
4. T.Veerabhadrarao	9.T.Mohan Rao
5. R.Balashowry	10.Smt.Shaheeda Begum

... Applicants

And

1. Union of India rep. by its Secretary, Telecommunications, Sanchar Bhavan, Ashoka Road, New Delhi-1.
2. Chief General Manager, Telecommunications, AP Circle, Hyd-1.
3. The Telecom District Manager, Khammam.

... Respondents

Counsel for the Applicants : Shri PNA Christian

Counsel for the Respondents : Shri V.Rajeswara Rao

CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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... 2.

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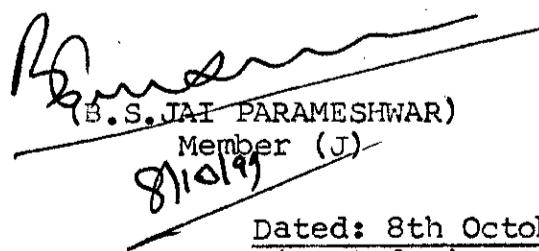
(Order per Hon'ble Shri R.Rangarajan, Member (A)).

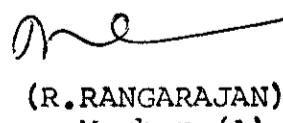
Heard Sri V.Rajeshwar Rao, learned Standing Counsel for the Respondents. None for the applicant. 

2. This OA is filed for the following reliefs:-

In the circumstances it is prayed that the Hon'ble Tribunal may be pleased to issue an order or direction more particularly in the nature of Writ of Mandamus declaring that action of the respondents in not preparing the Select Panel of officials for promotion for the purpose of being sent for training to the post of JTOs, of PIs/AEAs/TAs/WOs and TTAs as per Statutory Rules dated 15-6-1990 as illegal, unlawful, opposed to the Statutory Rules dated 8-2-1996 and 14-10-1996, opposed to the Orders dated 5-1-1996 issued by the First respondent, opposed to the principles of natural justice, enquiry and fair play, violative of article 300 A of Constitution and issue a consequential direction to the respondent authorities to prepare the Select Panel containing firstly the names of PIs etc. who possess the qualifications prescribed under Column No.8 of Statutory Rules with 5 years of service followed by the TTAs length of their service as TTAs followed by PIs/TAs/AEAs/WOs with Matriculation Qualification or in the alternative, the Select Panel with TTAs on the top of the list in the order of their length of their service as TTAs followed by all the eligible PIs/AEAs/TAs/WOs in the order of their length of their service in their respective Cadres.

3. This case is also similar to OA 25/97. For the reasons stated therein, this OA is also dismissed for default. No costs.


(B.S.JAI PARAMESHWAR)
Member (J)
8/10/99


(R.RANGARAJAN)
Member (A)

Dated: 8th October, 1999.
Dictated in Open Court.

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13/10/99

1ST AND 2ND COURT

957/99

COPY TO :-

1. HONM2

TYPED BY
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APPROVED BY

2. HONR M (A)

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDRAVAD BENCH : HYDERABAD.

3. HONR M ()

THE HON'BLE MR. JUSTICE D.H. NASIR
VICE - CHAIRMAN

4. SPARE ✓

THE HON'BLE MR.R.RANGARAJAN :
MEMBER (ADMN.) ✓

5. ADVOCATE

THE HON'BLE MR.G.S.JAI PARAMESWAR
MEMBER (JUDL.)

6. STANDING COUNSEL

* * *

DATE OF ORDER: 8/10/99

PLA/RA/CH/NO.

IN

DAI NO. 26/97

ADMITTED AND INTRIM DIRECTIONS
ISSUED

ALLOWED

(7 copies)

CP CLOSED

RA CLOSED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED / REJECTED

NO ORDER AS TO COSTS

केंद्रीय प्रशासनक धर्मिकरण
Central Administrative Tribunal
प्रेषण / DESPATCH

21 OCT 1999

हृदयालय व्यापरी
HYDERABAD BENCH